

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 480/2024

In the matter of:

VINAY CHHILLAR & ANR

.....Appellant

Versus

Haryana State Pollution Control Board & Ors

...Respondent(s)

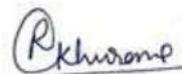
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Date: 30/06/2025

Place: BHADURGARH

Filed
Through



(Rahul Khurana)

Advocate-on-Record

Supreme Court of India

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 480/2024

In the matter of:

VINAY CHHILLAR & ANR

.....Appellant

Versus

Haryana State Pollution Control Board & Ors

...Respondent(s)

Reply on behalf of Respondent No.1, 2 AND 3

Most Respectfully Showeth

Preliminary Submissions & Objections:

1. That present Original Application has been filed raising a grievance against the operations of 18 Nos. of brick kilns (17 number in actual as Respondent No.13 and 14 are same brick kilns with consent under name "JSR Bhatta Co.", run by Mr Pawan with mark 'Ram') situated in Village Bamnoli & adjoining villages District Jhajjar. The applicant has made the Brick Kilns as party in name of person running the same. The detailed status of respondent units is given in following paragraphs with Firm's name as per CTO granted by the Board.
2. That present reply is being filed through Sh. Shailender Arora, Regional Officer, Haryana State Pollution Control Board, Bahadurgarh who is authorized and competent to file the present reply on behalf of answering respondents. It is humbly submitted that contents, allegations made in the OA may not be treated as admitted due to mere non-traverse thereof, rather same be treated as denied, unless those are admitted specifically here under. It is further submitted that liberty is being craved to file additional reply, as and when required, with the permission of this Hon'ble Tribunal.
3. That regular inspection is being carried out as per inspection policy of HSPCB. In case of brick kilns, 02 No. units were found non-compliant in past and those were sealed for their non-compliance. During recent inspection, 01 No. brick kiln was

found non-complying & action has already been initiated against the said unit. The detail of the compliance status is given in following paragraph.

4. That it is humbly submitted that before grant of Consent to Operate to any brick kiln, it is strictly ensured that the brick kiln has provided adequate Air Pollution Control Device with 30 meter high stack for control of air emissions generated from baking of bricks i.e. induced draught technique with Zig-Zag brick setting pattern for maximum utilization of the legal fuel i.e. Bio-mass.

All respondent units are operating after conversion into Zig-Zag brick setting pattern with induced draught technology and in the said technology plastic waste cannot be used as fuel as it degrades the quality of the bricks due to uneven heating pattern. Induced draught alongwith zigzag brick setting pattern utilize a fan to create a forced airflow pattern in a zigzag path through the kiln, enhancing combustion and heat transfer during brick firing. The air flows through the brick setting in a zigzag pattern, moving around the bricks and between them, increases the contact time and surface area for heat transfer. This design, combined with the zigzag brick setting, improves fuel efficiency and reduce emissions.

5. That respondent units (17 in actual) were inspected by the concerned Field Officer on 23.05.2025 & 24.05.2025, for compliance verification with regard to siting criteria, Zig-Zag technology, Air emission standards, monitoring provisions, and type of fuel etc. The compliance status of respondent brick kiln units is summarized as below:

A.	Units found complying as per provision, terms & condition of CTO	14
B.	Units found non-complying as per provision, terms & condition of CTO	01
C.	Units found non-operational in compliance of the closure orders passed by the Board in past	02

6. That stack monitoring was also carried out by the concerned field officer and the air samples were sent to HSPCB Lab at Faridabad. The analytical Reports of Particulate Matter in stack

emission are annexed as **Annexure R-1 (Colly)**. The 14 Nos. of brick kilns were found to have complied the notified standard of 250 mg/Nm³ as per standard prescribed by MoEF notification G.S.R. 143(E) dated 22.02.2022.

The status of all 17 brick kilns in respect of MoEF&CC Notification, 2022 parameters i.e. latest consent to operate, siting criteria, compliance of zig-zag technology, compliance with the standards including provisions for monitoring-permanent facility (port hole and platform), utilization of ash generated, and type of fuel used is annexed as **Annexure R-2**.

Parawise Reply:-

1. That the contents of Para No. 1 need no comments from answering respondents.
2. That the contents of Para No. 1 need no comments from answering respondents.
3. That in reply to Para No.3 of OA, contents of preliminary submissions and objections are being reiterated.
4. That in reply to Para No.4 of OA, contents of preliminary submissions and objections are being reiterated.
5. That in reply to Para No.5 of OA, contents of preliminary submissions and objections are being reiterated. The reply to subparagraphs is as under:
 - i. The contents of Para No. 5 (i) of OA are denied. The address of applicant No.2 itself in cause title is of Rohini Court, Delhi.
 - ii. In reply to para No.5 (ii) of OA, contents of preliminary submissions and objections are being reiterated. The brick kilns operational in District Jhajjar, Haryana are operational after installation of adequate Air Pollution Control Device for control of air emissions generated from baking of bricks & after obtaining prior CTO from Board. Moreover, all respondent units mentioned in the complaint has also provided adequate Air Pollution Control Device with 30 meter high stack for control of air emissions generated from baking of bricks i.e. induced draught technique with Zig-Zag brick setting pattern for maximum utilization of the legal fuel i.e. Bio-mass.

Moreover, brick kilns situated in Delhi NCR are allowed to operate for 04 months only i.e. March to June as per the direction of Hon'ble Supreme Court. HSPCB has already sealed 13 No. of brick kilns (02 No. situated in Village Bamnoli & 01No in village Kanonda) in the last 02 years for the use of illegal fuel in District Jhajjar. The details of 13 No. of brick kilns sealed by Board in last 2 years for use of illegal fuel is annexed as **Annexure R-3**.

- iii. The contents of Para No. 5 (iii) are denied. It is submitted that all the respondent units mentioned in the complaint are operating with valid Consent to Operate granted by HSPCB. Status-cum-compliance report of these brick kilns with respect to all the applicable prescribed parameters is already annexed as Annexure R-2.
- iv. That in reply to contents of Para no 5(iv) of the OA, it is humbly submitted that the detailed compliance status of respondent units is already annexed as Annexure R-2 and details of brick kilns found non-complying w.r.t. use of unapproved fuel and action taken report is annexed as Annexure R-3.
- v. That in reply to contents of Para no 5(v) of the OA, it is humbly submitted that all respondent units are operating after conversion into Zig-Zag brick setting pattern with induced draught technology and in the said technology plastic waste cannot be used as fuel as it degrades the quality of the bricks due to uneven heating pattern. Induced draught alongwith zigzag brick setting pattern utilize a fan to create a forced airflow pattern in a zigzag path through the kiln, enhancing combustion and heat transfer during brick firing. The air flows through the brick setting in a zigzag pattern, moving around the bricks and between them, increases the contact time and surface area for heat transfer. This design, combined with the zigzag brick setting, improves fuel efficiency and reduce emissions.
- vi. That an OA No.736/2023 was filed by Vinay Chillar R/o Village Bamnoli District, Jhajjar alleging activities regarding pollution by illegal plastic factory at Village Bamnoli, Tehsil Bahadurgarh, District Jhajjar, Haryana. In

view of the non-compliance of the environmental norms, closure action was taken against the unit mentioned in the complaint vide closure order dated 12.02.2024 and copy of compliance of closure order is enclosed as **Annexure R-4.**

- vii. It is humbly submitted that brick kilns has no potential of generation of trade effluent and they use water for the purpose of preparation of raw brick by mixing sand, soil, left over flyash with water. The domestic effluent is generated from the household activities of the labour for which the brick kilns have provided septic tanks. Thus, contents of para 5 (vii) of OA are denied to the extent those are contrary to submissions made in present para.
- viii. It is humbly submitted that brick kilns has no potential of generation of trade effluent and they use water for the purpose of preparation of raw brick by mixing sand, soil, left over flyash with water. The domestic effluent is generated from the household activities of the labour for which the respondent units have provided septic tanks. Thus, contents of para 5 (viii) of OA are denied to the extent those are contrary to submissions made in present para.
- ix. In reply to para 5 (ix) it is humbly submitted that Respondent No. 4 & 5 brick kilns were closed by HSPCB for the use of carbon powder as illegal fuel in violation of the directions of the CAQM. Only after deposition of Environmental Compensation of Rs 3,12,000/- for the said violation and an undertaking to comply all the provisions of CAQM & HSPCB, the brick kiln at Sr no. 4 was allowed to operate & the respondent No 5 is still lying sealed. The abovementioned action was initiated well before the complaint made by the applicant and the details of action taken against 13 No. of brick kilns (02 No. situated in Village Bamnoli & 01 No in village Kanonda) in the last 02 years for the use of illegal fuel in District Jhajjar is already annexed as Annexure R-3.

- x. That in reply to contents of Para no 5(x)of the OA, it is humbly submitted that all respondent units are operating after conversion into Zig-Zag brick setting pattern with induced draught technology and in the said technology plastic waste cannot be used as fuel as It degrades the quality of the bricks due to uneven heating pattern. Induced draught technique alongwith zigzag brick setting pattern utilize a fan to create a forced airflow pattern in a zigzag path through the kiln, enhancing combustion and heat transfer during brick firing. The air flows through the brick setting in a zigzag pattern, moving around the bricks and between them, increases the contact time and surface area for heat transfer. This design, combined with the zigzag brick setting, improves fuel efficiency and reduce emissions.
- xi. That in reply to contents of the Para No. 5 (xi) of OA, it is submitted that permission for excavation of the soil for preparation of raw bricks is granted by Department of Mining & Geology, Haryana. However, no complaint has been received by owner of any agricultural land about illegal excavation of soil.
- xii. That in reply to the contents of the Para No. 5 (xii), contents of preliminary submissions and objections are being reiterated.
- xiii. That all respondent units are operating with valid Consent to Operate granted by HSPCB. Status-cum-compliance report of these brick kilns with respect to all the applicable prescribed parameters alongwith their operational status is already annexed as Annexure R-1 and R-2. Thus, contents of para no.5 (xiii) are denied to the extent those are contrary to contents of present para and preliminary submissions & Objections.
- xiv. That in reply to contents of Para no 5(xiv)of the OA, it is humbly submitted that all respondent units are operating after conversion into Zig-Zag brick setting pattern with induced draught technology. In said technology plastic

waste cannot be used as fuel as it degrades the quality of the bricks due to uneven heating pattern. Induced draught alongwith zigzag brick setting pattern utilize a fan to create a forced airflow pattern in a zigzag path through the kiln, enhancing combustion and heat transfer during brick firing. The air flows through the brick setting in a zigzag pattern, moving around the bricks and between them, increases the contact time and surface area for heat transfer. This design, combined with the zigzag brick setting, improves fuel efficiency and reduce emissions. Status of respondent units as alleged annexed with present reply.

- xv. In reply to para 5 (xv) of OA, it is submitted that induced draught technique alongwith zigzag brick setting pattern (adopted by units) utilize a fan to create a forced airflow pattern in a zigzag path through the kiln, enhancing combustion and heat transfer during brick firing. The air flows through the brick setting in a zigzag pattern, moving around the bricks and between them, increases the contact time and surface area for heat transfer. This design, combined with the zigzag brick setting, improves fuel efficiency and reduce emissions. Status-cum-compliance report of these brick kilns with respect to all the applicable prescribed parameters alongwith their operational status is already annexed with present reply. The brick kilns are being operated for four months only i.e. March to June.
- xvi. In reply to the contents of Para No. 5 (xv) of OA, contents of preliminary submissions & objection and those of above parawise reply are being reiterated.
- xvii. That the content of Para no 5(xvii) of OA are repetition of para no. 5 (ii). The contents of above para no. 5(ii) of parawise reply are being reiterated.
- xviii. In reply to content of Para no 5(xvii) of OA are denied as those are not relating to answering respondent. It is

submitted that allegation of employment of the minors with payment less than the prescribed law come under the purview of the Labor Department, Haryana.

6. Reply to Grounds:

That grounds raised in para no.6 of the OA are baseless, misconceived, beyond reality and liable to be dismissed. Most of the grounds raised are repetition of sub-paragraphs of para no.5 of OA. Therefore, contents of preliminary submissions & objections and those of above parawise reply may kindly be read as part and parcel of the present para, as those are not being repeated herein for the sake of brevity. The status-cum-compliance report of these brick kilns with respect to all the applicable prescribed parameters as per MoEF&CC Notification dated 22.02.2022 has already annexed with the present reply. The action taken in last 2 years against brick kilns using illegal fuel has also been explained in preceding paragraphs. It further submitted that all the brick kilns situated in Delhi NCR are only allowed to use Bio-mass as fuel as the directions of Commission for Air Quality Management for Delhi NCR.

The applicant has dragged the issued of other OA filed previously, wherein, appropriate reply/report was already filed. The issues other than pertaining to brick kilns in question are barred by Rule 14 of the NGT practice & Procedure Rule, 2011.

It is humbly submitted that no ground is made out to file the present OA against the answering respondents.

7. In reply to para No 7 of the OA, it is humbly submitted that answering respondents craves leave to answer the additional grounds, as and when raised with the assistance of additional submissions and documents.

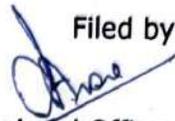
8-10 That in reply to para No 8 to 10 of the OA, contents of preliminary submissions & objections and those of para no.5 are being reiterated.

- 11-12 That in reply to para No 8 to 10 of the OA, contents of preliminary submissions & objections and those of para no.5 are being reiterated.

In view of the facts and circumstances mentioned herein above, nothing survives in the present OA. Therefore, it is humbly prayed that present OA may kindly be dismissed

Date: 30.06.2025
Place: Bahadurgarh

Filed by:



Regional Officer,
Bahadurgarh Region,
Haryana State Pollution Control Board

ENVIRONMENTAL ENGINEER
Haryana State Pollution Control Board
BAHADURGARH REGION
BAHADURGARH (JHANSANA)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 480/2024

In the matter of:

VINAY CHHILLAR & ANR

.....Appellant

Versus

Haryana State Pollution Control Board & Ors

...Respondent(s)

AFFIDAVIT

I, Shailender Arora, Regional Officer, Haryana State Pollution Control Board, Bahadurgarh Region aged about ~~6.7~~ 6.7 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.

Verification:

Verified at Bahadurgarh on 30th day of June 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.



ATTESTED
S. Aggarwal
30/06/2025
SUNIL KUMAR
NOTARY PUBLIC
Bahadurgarh (Jhajjar)

Arora
Deponent
ENVIRONMENTAL ENGINEER
Haryana State Pollution Control Board
BAHADURGARH REGION
BAHADURGARH (JHAJJAR)

Arora
Deponent
ENVIRONMENTAL ENGINEER
Haryana State Pollution Control Board
BAHADURGARH REGION
BAHADURGARH (JHAJJAR)



FORM IV
(See Rule 14)

Report No.:- 66

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Inder Singh Bhagwan Singh & Co., Village-Bamnoli, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	162°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	22.3143	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	463.4	250
14.	Sulphur Dioxide mg/ Nm ³	8.9	50
15.	Oxides of Nitrogen mg/ Nm ³	3.1	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Inder Singh Bhagwan Singh & Co., Village-Bamnoli, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1574

Dated: 28-05-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 68
Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Anil Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

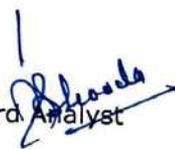
1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	158°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	53.6	250
14.	Sulpher Dioxide mg/ Nm ³	2.3	50
15.	Oxides of Nitrogen mg/ Nm ³	1.6	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Anil Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1580

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 70

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s JBC Bhatta Co., Village-Bamnoli, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	158°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	41.6	250
14.	Sulpher Dioxide mg/ Nm ³	2.1	50
15.	Oxides of Nitrogen mg/ Nm ³	1.6	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s JBC Bhatta Co., Village-Bamnoli, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1586

Dated: 28-5-25-

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 65
Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s RK Bhatta Co., Village-Bamnoli, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	159°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.3714	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	58.4	250
14.	Sulphur Dioxide mg/ Nm ³	2.7	50
15.	Oxides of Nitrogen mg/ Nm ³	1.8	50

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s RK Bhatta Co., Village-Bamnoli, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1571

Dated: 28-5-25.

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 69

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Shivji Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	162°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	2.2629	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	69.8	250
14.	Sulpher Dioxide mg/ Nm ³	4.6	50
15.	Oxides of Nitrogen mg/ Nm ³	2.1	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Shivji Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1583

Dated: 28-5-25.

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 73

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Haridass Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	161°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	53.3	250
14.	Sulpher Dioxide mg/ Nm ³	2.1	50
15.	Oxides of Nitrogen mg/ Nm ³	1.5	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Narender Hooda
Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Haridass Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1595

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 67
Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Shankar Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	165°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	22.3143	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	78.9	250
14.	Sulpher Dioxide mg/ Nm ³	4.0	50
15.	Oxides of Nitrogen mg/ Nm ³	2.3	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Shankar Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1577

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 77
Dated-May 30, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s JSR Bhatta Co., Village-Kanoda, Jhajjar, collected on 24.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 30/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	162°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	22.6286	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	91.2	250
14.	Sulpher Dioxide mg/ Nm ³	4.0	50
15.	Oxides of Nitrogen mg/ Nm ³	1.8	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s JSR Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1613

Dated: 30-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No. :- 71

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Bhagwan Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	158°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	55.7	250
14.	Sulphur Dioxide mg/ Nm ³	4.2	50
15.	Oxides of Nitrogen mg/ Nm ³	1.3	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s
Bhagwan Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1589

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 74

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Suman Bhatta Co., Village-Mukandpur, Jhajjar, collected on 24.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	158°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.3714	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	75.2	250
14.	Sulphur Dioxide mg/ Nm ³	5.3	50
15.	Oxides of Nitrogen mg/ Nm ³	2.8	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Suman Bhatta Co., Village-Mukandpur, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1598

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 78
Dated-May 30, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s R.B Bhatta Co., Village-Ladrawan, Jhajjar, collected on 24.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 30/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	158°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	65.6	250
14.	Sulphur Dioxide mg/ Nm ³	3.8	50
15.	Oxides of Nitrogen mg/ Nm ³	1.6	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

1
Narender Hooda
Board Analyst

To
The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s R.B Bhatta Co., Village-Ladrawan, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1616

Dated: 30-5-25.

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.: - 72

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Neeraj Bhatta Co., Village-Kanoda, Jhajjar, collected on 23.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	159°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.6857	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	60.0	250
14.	Sulphur Dioxide mg/ Nm ³	2.7	50
15.	Oxides of Nitrogen mg/ Nm ³	1.6	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Neeraj Bhatta Co., Village-Kanoda, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1592

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 17

Dated-April 15, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 11th day of April, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Hanuman Bhatta Co., Village-Barhi, Jhajjar, collected on 10.04.2025 from Stack attached to Heating Baking Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 11/04/2025 to 15/04/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Heating Baking Section	
2.	Stack Identification/Type of Chimney	Stack attached to Heating Baking Section	
3.	Location of sampling Point	Stack of Brick Kiln Chamber	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 meter	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 meter	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	154°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 Hrs	
11.	Type of Fuel	Biomass	
12.	Quantity of emission	22.9428	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	54.6	250
14.	Sulpher Dioxide mg/ Nm ³	3.8	50
15.	Oxides of Nitrogen mg/ Nm ³	2.3	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **15th day of April, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Hanuman Bhatta Co., Village-Barhi, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 447

Dated: 15/04/2025

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 75

Dated-May 28, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Bhagwan Bhatta Co. II, Village-Barahi, Jhajjar, collected on 24.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 28/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	162°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	22.3143	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	64.5	250
14.	Sulphur Dioxide mg/ Nm ³	4.2	50
15.	Oxides of Nitrogen mg/ Nm ³	2.3	50

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **28th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad

Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Bhagwan Bhatta Co. II, Village-Barahi, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1601

Dated: 28-5-25

This test report relate only to the particular sample submitted for testing



FORM IV
(See Rule 14)

Report No.:- 76

Dated-May 30, 2025

I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of Pollution) Act, 1981(14 of 1981) received on the 24th day of May, 2025 from Sh. Amit, AEE, a sample of air emission of M/s Bhagwan Bhatta Co. II, Village-Barahi, Jhajjar, collected on 24.05.2025 from Stack attached to Baking & Heating Section for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 24/05/2025 to 30/05/2025 and declare the result of analysis to be as follow:-

1.	Name of the Plant/emission source monitored	Baking & Heating Section	
2.	Stack Identification/Type of Chimney	Stack attached to Baking & Heating Section	
3.	Location of sampling Point	Stack of Brick Kiln	
4.	Stack height (mt)		
	(a) From source of emission	----	
	(b) From the roof level	----	
	© From the ground level	30 m	
5.	Sampling duration	30 min	
6.	Diameter of Stack	2 m	
7.	Product Manufactured	Bricks & Tiles	
8.	Stack Temperature	155°C	
9.	Wind condition/Direction	Normal	
10.	Normal Operating Schedule	24 hrs	
11.	Quantity of emission	21.3714	
12.	Type of Fuel	Biomass	
		Results	Prescribed Limits
13.	Suspended Particulate Matter mg/ Nm ³	78.1	250
14.	Sulphur Dioxide mg/ Nm ³	4.9	50
15.	Oxides of Nitrogen mg/ Nm ³	2.8	50

The condition of the seals, fastening and container on receipt was as follow:

Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on **30th day of May, 2025**

Haryana State Pollution Control Board Laboratory,
Sector-16 A, Faridabad


Board Analyst

To

The Member Secretary, HSPCB, Panchkula/ Regional Office, HSPCB, Bahadurgarh / M/s Bhagwan Bhatta Co. II, Village-Barahi, Jhajjar

Endst. No. HSPCB/LAB/F/2025/ 1610

Dated: 30-5-25

This test report relate only to the particular sample submitted for testing

Annexure R2

Status of Brick Kilns as per HSPCB record and team inspection conducted dated 23.05.2025 & 24.05.2025

Sr. No.	Name/initials of Brick Kiln given by complainant	Name & Address of unit as per CTO/record of HSPCB	Latest CTO Status	Production Capacity as per CTO	Latitude	Longitude	compliance with the standards including provisions for monitoring	Compliance with directions on zig-zag technology	utilization of ash generated	Compliance status of siting criteria as per brick kiln notification dated 22.02.2022 of MoEF & CC.	Fuel being used	Stack monitoring compliance status
1. Respondent No. 4	Inder Singh Bhatta (IB, Vill-Bamnoli, Jhajjar.	Inder Singh Bhagwan Singh and Co. Vill-Bamnoli, Jhajjar.	Granted vide CTO dt. 24.01.2022 valid upto 31.03.2025 & vide CTO dt. 20.01.2025 valid upto 31.03.2027	Bricks and Tiles- 15000 Number/Day	28.73361858	76.93096666	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premises after mixing it with raw material & in pakka peripheral way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.05.2025 and as per the A/R received from the laboratory the parameters are exceeding the

												prescribed parameters. & closure action has already been initiated as per policy of the Board.
2. Respo ndent No. 5	KP Bhatta (K.P.B) Vill-Bamnoli, Distt. Jhajjar.	KP Bhatta Co, Vill-Bamnoli, Distt. Jhajjar.	Granted vide CTO dt. 14.02.2022 valid upto 31.03.2025	Brick Kiln is lying sealed by Board.	28.734 5133	76.930 10617	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board..	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.
3. Respo ndent No. 6	Hawa Singh Bhatta, Vill-Kanonda, Distt. Jhajjar	Sandeep Bhatta Co. Vill-Kanonda, Distt. Jhajjar	Granted vide CTO dt. 31.01.2018 valid 31.03.2020 only	Brick Kiln is lying sealed by Board.	28.740 11002	76.926 85012	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.	Brick Kiln is lying sealed by Board.
4. Respo ndent No. 7	DRC Bhatta Co. Vill-Kanonda, Distt. Jhajjar	Anil Bhatta Co. Vill-Kanonda, Distt. Jhajjar	Granted vide CTO dt. 08.01.2023 valid upto 31.03.2025	Bricks and Tiles- 15000 Number/Day	28.740 11028	76.926 85416	Unit has provided round shape stack made up of bricks of about 30 meter height,	Complying	Utilized within premises after mixing it with raw	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.05.2025

							stair with structurally adequate platform & porthole as per norms.		material & in pakka peripheral way around Brick kiln.			and as per the A/R received from the laboratory the parameters are within prescribed limits.
5. Respo ndent No.8	JBC Bhatta Co. Vill-Bamnoli, Distt. Jhajjar	JBC Bhatta Co. Vill-Bamnoli, Distt. Jhajjar	Granted vide CTO dt. 13.01.2023 valid upto 31.03.2024 & vide CTO dt. 30.01.2024 valid upto 31.03.2026	Bricks and Tiles- 14000 Number/Day	28.738 37271	76.932 57984	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premises after mixing it with raw material & in pakka peripheral way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.5.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
6. Respo ndent No. 9	K.K. Bhatta, Vill-Bamnoli, Distt.	R.K. Bhatta Co. Vill-Bamnoli, Distt. Jhajjar	Granted vide CTO dt. 24.01.2022 valid upto	Bricks and Tiles- 15000 Numb	28.724 21379	76.924 14455	Unit has provided round shape stack made up of bricks of about	Complying	Utilized within premises after mixing it	Pre-existing before notification dated	Biomass (mustard husk) as per CAQM	Air sample of the brick kiln has been collected on

	Jhajjar		31.03.2024 & vide CTO dt. 27.01.2024 valid upto 31.03.2026	er/Day			30 meter height, stair with structurally adequate platform & porthole as per norms.		with raw material & in pakka peripheral way around Brick kiln.	22.02.2022	directions	23.5.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
7. Respo ndent No. 10	Shivji Bhatta Co, Vill-Kanonda, Distt. Jhajjar.	Hari Dass Bhatta Co, Vill-Kanonda, Distt. Jhajjar.	Granted vide CTO dt. 08.01.2022 valid upto 31.03.2024 & vide CTO dt. 27.01.2024 valid upto 31.03.2026	Bricks and Tiles-14000 Number/Day	28.745 27856	76.924 02033	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premises after mixing it with raw material & in pakka peripheral way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.5.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.

8. Respo ndent No. 11	R.P. Bhatta, Vill- Kanonda, Distt. Jhajjar.	Shivji Bhatta Co, Vill-Kanonda, Distt. Jhajjar.	Granted vide CTO dt. 08.01.2023 valid upto 31.03.2025 & vide CTO dt. 20.01.2025 valid upto 31.03.2028	Bricks and Tiles- 14000 Numb er/Day	28.740 42615	76.921 44767	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.5.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
9. Respo ndent No. 12	Shankar Bhatta Co, Vill- Kanonda, Distt. Jhajjar.	Shankar Bhatta Co, Vill-Kanonda, Distt. Jhajjar.	Granted vide CTO dt. 08.01.2023 valid upto 31.03.2025 & vide CTO dt. 04.01.2025 valid upto 31.03.2029	Bricks and Tiles- 14000 Numb er/Day	28.749 71644	76.924 10649	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.5.2025 and as per the A/R received from the laboratory the parameters are within prescribed

												limits.
10. Respo ndent No. 13	Ram Bhatta, Vill- Kanonda, Distt. Jhajjar	JSR Bhatta Co. Vill- Kanonda, Distt. Jhajjar	Granted vide CTO dt. 09.01.2021 valid upto 31.03.2023 & vide CTO dt. 06.01.2023 valid upto 31.03.2026	Bricks and Tiles- 14000 Numb er/Day	28.746 66451	76.917 32109	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
11. Respo ndent No. 14	Pawan Bhatta, Vill- Kanonda, Distt. Jhajjar	JSR Bhatta Co. Vill- Kanonda, Distt. Jhajjar	Granted vide CTO dt. 09.01.2021 valid upto 31.03.2023 & vide CTO dt. 06.01.2023 valid upto	Bricks and Tiles- 14000 Numb er/Day	28.746 66451	76.917 32109	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R received from the laboratory

			31.03.2026				norms.		around Brick kiln.			the parameters are within prescribed limits.
12. Respo ndent No. 15	Harish Bhatta Company, Village Kanonda, Distt. Jhajjar	Bhagwan Bhatta Company, Village Kanonda, Distt. Jhajjar	Granted vide CTO dt. 27.01.2022 valid upto 31.03.2025 & vide CTO dt. 04.01.2025 valid upto 31.03.2028	Bricks and Tiles- 14000 Numb er/Day	28.753 44706	76.920 74736 5	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around Brick kiln.	Pre-existing before notification dated 22.02.2022		Air sample of the brick kiln has been collected on 23.05.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
13. Respo ndent No. 16	Dabas Bhatta Co, Vill- Mukandpu r, Distt. Jhajjar.	Suman Bhatta Co, Vill- Mukandpur, Distt. Jhajjar.	Granted vide CTO dt. 08.01.2023 valid upto 31.03.2025 & vide CTO dt. 03.01.2025 valid upto	Bricks and Tiles- 14000 Numb er/Day	28.791 87325 8	76.947 04417	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform &	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R received from the

			31.03.2027				porthole as per norms.		al way around Brick kiln.			laboratory the parameters are within prescribed limits.
14. Respo ndent No. 17	Surender Bhatta Co. Vill-Ladrawan, Distt. Jhajjar	R.B. Bhatta Co. Vill-Ladrawan, Distt. Jhajjar	Granted vide CTO dt. 08.01.2023 valid upto 31.03.2025 & vide CTO dt. 02.01.2025 valid upto 31.03.2026	Bricks and Tiles- 15000 Number/Day	28.791 87318	76.947 04307	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premises after mixing it with raw material & in pakka peripheral way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
15. Respo ndent No. 18	Khatri Bhatta Co. Vill-Kanonda, Distt. Jhajjar	Neeraj Bhatta Co. Vill-Kanonda, Distt. Jhajjar	Granted vide CTO dt. 09.01.2021 valid upto 31.03.2023 & vide CTO dt. 05.01.2025	Bricks and Tiles- 14000 Number/Day	28.748 423	76.914 58247	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate	Complying	Utilized within premises after mixing it with raw material & in pakka	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 23.05.2025 and as per the A/R received

			valid upto 31.03.2027				platform &porthole as per norms.		peripher al way around Brick kiln.			from the laboratory the parameters are within prescribed limits.
16. Respo ndent No. 19	Ramdass Bhatta Co, Vill- Barahi, Distt. Jhajjar.	Hanuman Bhatta Co, Vill-Barahi, Distt. Jhajjar.	Granted vide CTO dt. 09.01.2023 valid upto 31.03.2025 & vide CTO dt. 09.01.2025 valid upto 31.03.2027	Bricks and Tiles- 14000 Numb er/Day	28.748 48910	76.897 50324	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per norms.	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around Brick kiln.	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 10.04.2025 and as per the A/R received from the laboratory the parameters are within prescribed limits.
17. Respo ndent No. 20	Risi Bhatta Co.-II, Vill- Barahi, Distt. Jhajjar	Bhagwan Bhatta Co.-II, Vill-Barahi, Distt. Jhajjar	Granted vide CTO dt. 01.02.2022 valid upto 31.03.2024 & vide CTO dt.	Bricks and Tiles- 15000 Numb er/Day	28.748 48945	76.897 50367	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally	Complying	Utilized within premise s after mixing it with raw material & in	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R

			22.01.2024 valid upto 31.03.2026				adequate platform &porthole as per norms.		pakka peripher al way around Brick kiln.			received from the laboratory the parameters are within prescribed limits.
18. Respo ndent No. 21	Bhagwan Bhatta Co. Vill- Barahi, Distt. Jhajjar	Bhagwan Bhatta Co. Vill-Barahi, Distt. Jhajjar	Granted vide CTO dt. 22.01.2022 valid upto 31.03.2024 & vide CTO dt. 27.01.2024 valid upto 31.03.2027	Bricks and Tiles- 15000 Numb er/Day	28.750 39646	76.896 25142	Unit has provided round shape stack made up of bricks of about 30 meter height, stair with structurally adequate platform & porthole as per	Complying	Utilized within premise s after mixing it with raw material & in pakka peripher al way around	Pre-existing before notification dated 22.02.2022	Biomass (mustard husk) as per CAQM directions	Air sample of the brick kiln has been collected on 24.05.2025 and as per the A/R received from the laboratory the

							norms.		Brick kiln.			parameters are within prescribed limits.
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HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com**

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116122JHACTOA19311911

Dated:24/01/2022

To.

M/s :INDER SINGH BHAGWAN SINGH AND CO
VILLAGE BAMMNOLI

Subject: Grant of consent to operate to M/s INDER SINGH BHAGWAN SINGH AND CO.

Please refer to your application no. 19311911 received on dated 2021-12-26 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s INDER SINGH BHAGWAN SINGH AND CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.700001
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2900.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. STACK ATTACHED TO GRAVITATIONAL SETTLING CHAMBER	30 METERS FROM GROUND LEVEL
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	3 Ton/day
Raw Material Details	
SOIL	45 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH

KUMAR YADAV

Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.

Digitally signed by DINESH
KUMAR YADAV
Date: 2022.01.24 14:40:09
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HARYANA STATE POLLUTION CONTROL BOARD

SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,

Bahadurgarh Ph. 01276-243077 (O) Email:-

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116125JHACTOA87908570

Dated:20/01/2025

To.

M/s :INDER SINGH BHAGWAN SINGH AND CO
VILLAGE BAMMNOLI

Subject: Grant of consent to operate to M/s INDER SINGH BHAGWAN SINGH AND CO.

Please refer to your application no. 87908570 received on dated 2024-12-19 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s INDER SINGH BHAGWAN SINGH AND CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2027
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.900002
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2900.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	na
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. Zig Zag technology based brick kiln	
Type of Fuel	
1. Biomass	4000 KG/day
Raw Material Details	
Water	5 Kilo Liters/Day
Soil	38 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will

comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Kiln/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.20 12:46:16 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD
SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
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E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116122JHACTOA20543919

Dated:14/02/2022

To.

M/s :K P BHATTA CO
 VILLAGE BAMNOLI

Subject: Grant of consent to operate to M/s K P BHATTA CO .

Please refer to your application no. 20543919 received on dated 2022-02-03 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s K P BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	42.32
Total Land Area(Sq. meter)	12600.0
Total Builtup Area(Sq. meter)	2700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO GRAVITATIONAL SETTLING CHAMBER	30 METERS
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	3 Ton/day
Raw Material Details	
SOIL	45 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV
Regional Officer, Bhiwani
Digitally signed by
DINESH KUMAR YADAV
Date: 2022.02.14
09:07:30 +05:30

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6,
Huda, Bahadurgarh Ph. 01276-243077 (O)**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313116118JHACTOA4798007

Dated:31/01/2018

To.

M/s :M/s Sandeep Bhatta Company
Village Kanonda Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s Sandeep Bhatta Company.

Please refer to your application no. 4798007 received on dated 2017-12-31 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s Sandeep Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2018 - 31/03/2020
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	26.2999992
Total Land Area(Sq. meter)	10000.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	0
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. high draught chimney	33 meter
Emission parameters	
1. SPM	750 mg/m ³
Product Details	
1. BRICKS	25000 Numbers/ day

1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	2 Ton/day
Raw Material Details	
SOIL	10 Metric Tonnes/Day
WATER	20 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will abide by MoEF notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest Directions issued by CPCB.
2. If the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. Unit will not excavate brick earth or ordinary clay more than 1.5 mtrs from adjoining ground level.
4. Unit will abide with the decision of appeal pending before Hon'ble apex court.
5. Unit will comply with the directions/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide sampling platform and ladder as directed by CPCB on the chimney of Brick kiln and submit adequacy certificate and analysis report within 90 days from the grant of CTO.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emissions.
8. The unit will operate the Brick Kiln only after getting permission from EPCA.
9. The unit will submit the record regarding use of fly ash being obtained from the thermal power plant in order to ensure the compliance of the directions issued by CPCB.

Satinder Pal Digitally signed by Satinder Pal
Date: 2018.02.02 13:13:10
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Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116122JHACTOA21597250

Dated:17/03/2022

To.

M/s :ANIL BHATTA CO
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s ANIL BHATTA CO.

Please refer to your application no. 21597250 received on dated 2022-02-28 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s ANIL BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2023
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.549999
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METERS
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	2.0 Ton/day
Raw Material Details	
SOIL	10 Metric Tonnes/Day
WATER	20 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV
Regional Officer, Bahadurgarh

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.03.17



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116123JHACTOA31922426

Dated:08/01/2023

To.

M/s :ANIL BHATTA CO
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s ANIL BHATTA CO.

Please refer to your application no. 31922426 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s ANIL BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.650002
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 meter
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	34 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

Digitally signed by SHAKTI SINGH
SINGH
Date: 2023.01.08 17:43:46
+05'30'
SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116123JHACTOA32153035

Dated:13/01/2023

To.

M/s :M/s J. B. C. Bhatta Company
Village Bannoli Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s J. B. C. Bhatta Company.

Please refer to your application no. 32153035 received on dated 2022-12-28 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s J. B. C. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2024
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.75
Total Land Area(Sq. meter)	10000.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
WATER	10 Kilo Liters/Day
SOIL	35 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/CAQM/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of CAQM/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

14. The unit will deposit pending consent fees, if any as per policy of the board.

15. The consent to operate is granted without prejudice to the action taken for the past violation by the unit.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.13 11:53:18 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116124JHACTOA55181176

Dated:30/01/2024

To.

M/s :M/s J. B. C. Bhatta Company
Village Bannoli Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s J. B. C. Bhatta Company.

Please refer to your application no. 55181176 received on dated 2023-12-29 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s J. B. C. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2024 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.849998
Total Land Area(Sq. meter)	10000.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	na
2. Trade	
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	33 meter

Emission parameters	
1. SPM	250 mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
Water	10 Kilo Liters/Day
Soil	35 Metric Tonnes/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court.
6. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
7. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
8. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
9. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
10. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
11. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
12. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
13. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.
14. The unit will comply with all the directions of commission for air quality management issued from time to time.
15. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and

platform as per CPCB guidelines and amount of ash used for bricks. 16. Brick kiln will only operate as per the directions of Hon'ble Supreme Court and NGT till further orders. 17. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.

NAVEEN

GULIA

Regional Officer, Bahadurgarh

Digitally signed by
NAVEEN GULIA
Date: 2024.01.30
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Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116122JHACTOA19428793

Dated:24/01/2022

To.

M/s :R K BHATTA CO
VILLAGE BAMNOLI

Subject: Grant of consent to operate to M/s R K BHATTA CO.

Please refer to your application no. 19428793 received on dated 2021-12-29 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s R K BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2024
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	42.400002
Total Land Area(Sq. meter)	12500.0
Total Builtup Area(Sq. meter)	2500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO GRAVITATIONAL S E T T L I N G C H A M B E R	30 METERS FROM GROUND LEVEL
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	3 Ton/day
Raw Material Details	
SOIL	45 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV

Regional Officer, Bahadurgarh

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.01.24
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Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116124JHACTOA54983742

Dated:27/01/2024

To.

M/s :R K BHATTA CO
VILLAGE BAMNOLI

Subject: Grant of consent to operate to M/s R K BHATTA CO.

Please refer to your application no. 54983742 received on dated 2023-12-27 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s R K BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2024 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	43.400002
Total Land Area(Sq. meter)	12500.0
Total Builtup Area(Sq. meter)	2500.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	40 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That

the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks. 15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land. 16. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders. 17. That unit will submit the sampling report under Air Act, as applicable within 15 days once it will start it's operations.

NAVEEN

Digitally signed by
NAVEEN GULIA

Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
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No. HSPCB/Consent/ : 313116123JHACTOA31892090

Dated:08/01/2023

To.

M/s :Shivji Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Shivji Bhatta Company.

Please refer to your application no. 31892090 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Shivji Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.349998
Total Land Area(Sq. meter)	10900.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO GRAVITATIONAL S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. BRICKS	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	35 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utakarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

Digitally signed by SHAKTI SINGH
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Date: 2023.01.08 11:19:20
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SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116125JHACTOA89412752

Dated:20/01/2025

To.

M/s :Shivji Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Shivji Bhatta Company.

Please refer to your application no. 89412752 received on dated 2024-12-26 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Shivji Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2028
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.450001
Total Land Area(Sq. meter)	10900.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	SEPTIC TANK
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	35.0 Metric Tonnes/Day
WATER	10.0 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Kiln/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.20 12:47:41 +05'30'

Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116122JHACTOA19103393

Dated:08/01/2022

To.

M/s :Hari Dass Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Hari Dass Bhatta Company.

Please refer to your application no. 19103393 received on dated 2021-12-21 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Hari Dass Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	08/01/2022 - 31/03/2024
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	49.18
Total Land Area(Sq. meter)	10700.0
Total Builtup Area(Sq. meter)	3700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO GRAVITATIONAL S E T T L I N G C H A M B E R	33 METERS FROM GROUND LEVEL
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	8000 Numbers/ day
2. Tiles	6000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	2 Ton/day
Raw Material Details	
SOIL	10 Metric Tonnes/Day
WATER	20 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH KUMAR
YADAV
Regional Officer, Bahadurgarh

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KUMAR YADAV
Date: 2022.01.08 15:26:11 +05'30'

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116124JHACTOA53882203

Dated:27/01/2024

To.

M/s :Hari Dass Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Hari Dass Bhatta Company.

Please refer to your application no. 53882203 received on dated 2023-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Hari Dass Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2024 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	49.23
Total Land Area(Sq. meter)	10700.0
Total Builtup Area(Sq. meter)	3700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	35.0 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns. 13. The unit will comply with all the directions of commission for air quality management issued from time to time. 14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and

platform as per CPCB guidelines and amount of ash used for bricks. 15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land. 16. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

NAVEEN

GULIA

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NAVEEN GULIA
Date: 2024.01.27
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Regional Officer, Bahadurgarh

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116123JHACTOA31888937

Dated:08/01/2023

To.

M/s :SHANKAR BHATTA COMPANY
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s SHANKAR BHATTA COMPANY.

Please refer to your application no. 31888937 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s SHANKAR BHATTA COMPANY is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	41.200001
Total Land Area(Sq. meter)	9200.0
Total Builtup Area(Sq. meter)	3250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	40 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.08 17:42:42 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116125JHACTOA88826658

Dated:04/01/2025

To.

M/s :SHANKAR BHATTA COMPANY
VILLAGE KANONDA

Subject: Grant of consent to operate to M/s SHANKAR BHATTA COMPANY.

Please refer to your application no. 88826658 received on dated 2024-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s SHANKAR BHATTA COMPANY is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2029
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	44.349998
Total Land Area(Sq. meter)	9200.0
Total Builtup Area(Sq. meter)	3250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
Soil	40 Metric Tonnes/Day
water	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

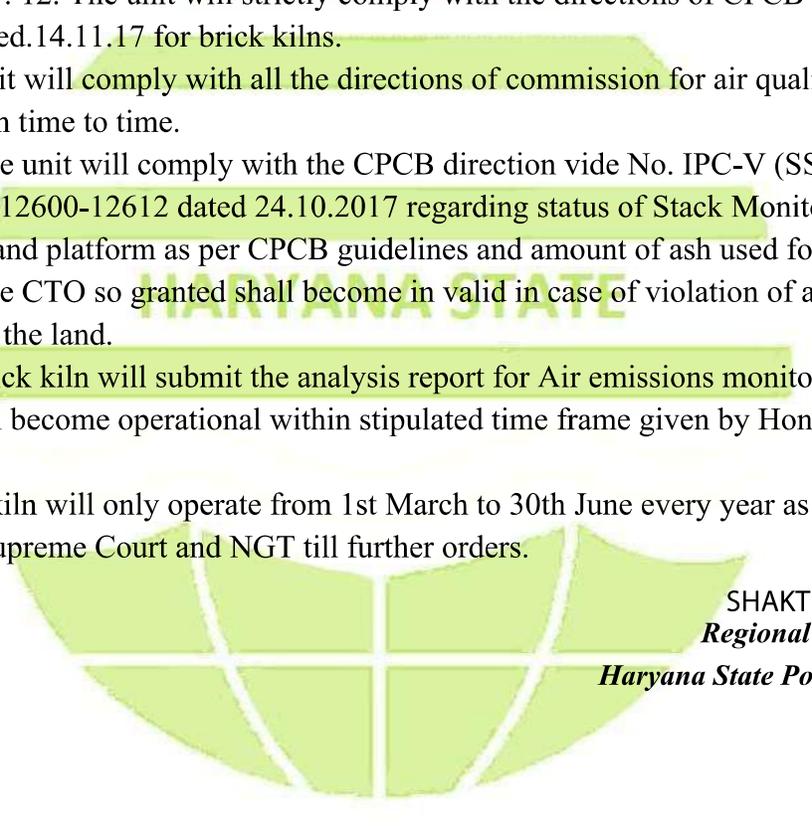
1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.



SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.04 16:28:12 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-**

hspcbrobdh@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313116121JHACTOA8489458

Dated:09/01/2021

To.

M/s :M/s J. S. R. Bhatta Company
Village Kanonda Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s J. S. R. Bhatta Company.

Please refer to your application no. 8489458 received on dated 2020-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s J. S. R. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2021 - 31/03/2023
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	47.299999
Total Land Area(Sq. meter)	11000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. CHIMNEY ATTACHED TO GRAVITATIONAL SETTLING CHAMBER	33 METERS
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	25000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	02 Ton/day
Raw Material Details	
SOIL	10 Metric Tonnes/Day
WATER	20 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emissions.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. Unit will comply with the orders of Hon'ble NGT in the matter of Utkarsh Panwar vide OA No. 1016 of 2019 and unit will only operate as per direction/orders of Hon'ble NGT.

SANDEEP SINGH Digitally signed by SANDEEP SINGH
Date: 2021.01.09 14:33:48 +05'30'

Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116123JHACTOA31793079

Dated:06/01/2023

To.

M/s :M/s J. S. R. Bhatta Company
Village Kanonda Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s J. S. R. Bhatta Company.

Please refer to your application no. 31793079 received on dated 2022-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s J. S. R. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	47.5
Total Land Area(Sq. meter)	11000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30.0 METERS
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Bio Mass	3.0 TON PER DAY
Raw Material Details	
SOIL	15 Metric Tonnes/Day
WATER	25 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946

dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management issued from time to time.

SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.

Digitally signed by SHAKTI SINGH
Date: 2023.01.06 19:02:41
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HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116122JHACTOA19501726

Dated:27/01/2022

To.

M/s :M/s Bhagwan Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s M/s Bhagwan Bhatta Company.

Please refer to your application no. 19501726 received on dated 2021-12-31 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s Bhagwan Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	46.900002
Total Land Area(Sq. meter)	10000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METERS
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. Bricks	8000 Numbers/ day
2. TILES	6000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	5 Ton/day
2. Coal	2 Ton/day
Raw Material Details	
SOIL	10 Metric Tonnes/Day
WATER	20 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV
Regional Officer, Bahadurgarh

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.01.27
13:13:41 +05'30'

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116125JHACTOA88826295

Dated:04/01/2025

To.

M/s :M/s Bhagwan Bhatta Company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s M/s Bhagwan Bhatta Company.

Please refer to your application no. 88826295 received on dated 2024-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s Bhagwan Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2028
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	46.900002
Total Land Area(Sq. meter)	10000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.9 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
WATER	7 Kilo Liters/Day
MUD	43 Metric Tonnes/Day
SAND	1 Metric Tonnes/Day
BIOMASS / AGRO WASTE	4 Metric Tonnes/Day

HARYANA STATE

Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage. CTO so granted will be revoked

without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.04 16:29:24 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
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No. HSPCB/Consent/ : 313116123JHACTOA6109721

Dated:08/01/2023

To.

M/s :Suman Bhatta Company
Village Mukandpur Distt Jhajjar

Subject: Grant of consent to operate to M/s Suman Bhatta Company.

Please refer to your application no. 6109721 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Suman Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	47.150002
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. BRICKS	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	35 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.08 11:16:10
+05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116125JHACTOA88710094

Dated:03/01/2025

To.

M/s :Suman Bhatta Company
Village Mukandpur Distt Jhajjar

Subject: Grant of consent to operate to M/s Suman Bhatta Company.

Please refer to your application no. 88710094 received on dated 2024-12-18 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Suman Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2027
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	47.349998
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	3800.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	SEPTIC TANK
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS FROM GROUND LEVEL

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. BRICKS	14000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	35.0 Metric Tonnes/Day
WATER	10.0 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.03 15:35:39 +05'30'

Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116123JHACTOA31954850

Dated:08/01/2023

To.

M/s :M/s R. B. Bhatta Company
Village Ladrawan Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s R. B. Bhatta Company.

Please refer to your application no. 31954850 received on dated 2022-12-23 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s R. B. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.919998
Total Land Area(Sq. meter)	12000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. BRICKS	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	35 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.08 17:54:38 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116125JHACTOA88632757

Dated:02/01/2025

To.

M/s :M/s R. B. Bhatta Company
Village Ladrawan Distt. Jhajjar

Subject: Grant of consent to operate to M/s M/s R. B. Bhatta Company.

Please refer to your application no. 88632757 received on dated 2024-12-18 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s M/s R. B. Bhatta Company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.98
Total Land Area(Sq. meter)	12000.0
Total Builtup Area(Sq. meter)	4100.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Bricks	25000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. BIOMASS	4 T/day
Raw Material Details	
soil	35 Metric Tonnes/Day
water	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.

Digitally signed by SHAKTI SINGH
Date: 2025.01.02 19:25:46
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HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116123JHACTOA31931418

Dated:08/01/2023

To.

M/s :Neeraj Bhatta company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Neeraj Bhatta company.

Please refer to your application no. 31931418 received on dated 2022-12-22 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Neeraj Bhatta company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.950001
Total Land Area(Sq. meter)	8300.0
Total Builtup Area(Sq. meter)	3700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. Bricks	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	35 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management

issued from time to time.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.08 17:44:49 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116125JHACTOA88826964

Dated:05/01/2025

To.

M/s :Neeraj Bhatta company
Village Kanonda Distt Jhajjar

Subject: Grant of consent to operate to M/s Neeraj Bhatta company.

Please refer to your application no. 88826964 received on dated 2024-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Neeraj Bhatta company is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2027
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	48.98
Total Land Area(Sq. meter)	8300.0
Total Builtup Area(Sq. meter)	3700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.8 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. Bricks	25000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
soil	35 Metric Tonnes/Day
water	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/

NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2025.01.05 18:15:31 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116123JHACTOA31987037

Dated:09/01/2023

To.

M/s :HANUUMAN BHATTA CO
VILLAGE BARHI

Subject: Grant of consent to operate to M/s HANUUMAN BHATTA CO .

Please refer to your application no. 31987037 received on dated 2022-12-24 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s HANUUMAN BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2023 - 31/03/2025
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	44.099998
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METER
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. BRICKS	14000 Numbers/ day
Capacity of boiler	
1. NA	
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4 MT/DAY
Raw Material Details	
SOIL	40 Metric Tonnes/Day
WATER	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as per the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.

6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.

7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.

8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.

9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.

10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.

11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.

12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns.

13. The unit will comply with all the directions of commission for air quality management issued from time to time.

14. The unit will deposit pending consent fees, if any as per policy of the board.
15. The consent to operate is granted without prejudice to the action taken for the past violation by the unit.

SHAKTI SINGH Digitally signed by SHAKTI SINGH
Date: 2023.01.09 13:08:43 +05'30'
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116125JHACTOA89380165

Dated:09/01/2025

To.

M/s :HANUMAN BHATTA CO
VILLAGE BARHI

Subject: Grant of consent to operate to M/s HANUMAN BHATTA CO .

Please refer to your application no. 89380165 received on dated 2024-12-26 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s HANUMAN BHATTA CO is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2025 - 31/03/2027
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	41.049999
Total Land Area(Sq. meter)	12800.0
Total Builtup Area(Sq. meter)	2700.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	2.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH INDUCED DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30 meter

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	50 mg/m ³
3. SOX	50 mg/m ³
Product Details	
1. BRICKS	15000 Numbers/ day
Capacity of boiler	
1. N.A.	Ton/hr
Type of Furnace	
1. N.A.	
Type of Fuel	
1. Biomass	4 Ton/day
Raw Material Details	
Soil	40 Metric Tonnes/Day
water	10 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.

2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.

3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.

4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.

5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.
13. The unit will comply with all the directions of commission for air quality management issued from time to time.
14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and platform as per CPCB guidelines and amount of ash used for bricks.
15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land.
16. The brick kiln will submit the analysis report for Air emissions monitoring once within 15 days it will become operational within stipulated time frame given by Hon'ble Supreme Court & NGT.
17. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

Digitally signed by SHAKTI SINGH
SINGH
Date: 2025.01.09 14:04:16
+0530
SHAKTI SINGH
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116122JHACTOA19821590

Dated:01/02/2022

To.

M/s :Bhagwan Bhatta Co II
Vpo Barahi

Subject: Grant of consent to operate to M/s Bhagwan Bhatta Co II.

Please refer to your application no. 19821590 received on dated 2022-01-08 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Bhagwan Bhatta Co II is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2024
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	41.299999
Total Land Area(Sq. meter)	2240.0
Total Builtup Area(Sq. meter)	250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METERS
Emission parameters	

1. SPM	250 mg/m ³
Product Details	
1. BRICKS AND TILES	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	5 Ton/day
Raw Material Details	
SOIL	44 Metric Tonnes/Day
WATER	5 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV
Regional Officer, Bahadurgarh

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.02.01
10:57:20

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116124JHACTOA54584534

Dated:22/01/2024

To.

M/s :Bhagwan Bhatta Co II
Vpo Barahi

Subject: Grant of consent to operate to M/s Bhagwan Bhatta Co II.

Please refer to your application no. 54584534 received on dated 2023-12-23 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Bhagwan Bhatta Co II is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2024 - 31/03/2026
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	43.400002
Total Land Area(Sq. meter)	22400.0
Total Builtup Area(Sq. meter)	2250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	40 Metric Tonnes/Day
WATER	9 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns. 13. The unit will comply with all the directions of commission for air quality management issued from time to time. 14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and

platform as per CPCB guidelines and amount of ash used for bricks. 15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land. 16. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

Digitally signed by
NAVEEN GULIA
Date: 2024.01.22
08:44:13 +05'30'
NAVEEN GULIA
Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**



No. HSPCB/Consent/ : 313116122JHACTOA19398994

Dated:22/01/2022

To.

M/s :Bhagwan Bhatta Co
Village Barahi

Subject: Grant of consent to operate to M/s Bhagwan Bhatta Co.

Please refer to your application no. 19398994 received on dated 2021-12-28 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Bhagwan Bhatta Co is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2022 - 31/03/2024
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	40.349998
Total Land Area(Sq. meter)	2240.0
Total Builtup Area(Sq. meter)	250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K A T T A C H E D T O G R A V I T A T I O N A L S E T T L I N G C H A M B E R	30 METERS FROM GROUND LEVEL
Emission parameters	

1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. bricks and tiles	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	3 Ton/day
Raw Material Details	
SOIL	45 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB.
2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31A of Air Act.
3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground.
4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time.
5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice.
6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln.
7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission.
8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB.
9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019.
10. That the unit will not use the illegal fuel such as waste rubber, plastic etc.
11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017.
12. The unit will strictly comply with the directions of CPCB issued vide letter no.946 dated.14.11.17 for brick kilns.

DINESH
KUMAR YADAV
Regional Officer, Bahadurgarh

Digitally signed by
DINESH KUMAR YADAV
Date: 2022.01.22
11:31:24 +05'30'

Haryana State Pollution Control Board.



HARYANA STATE POLLUTION CONTROL BOARD



**SCF No. 42 & 43, Shopping Centre, Sector-6, Huda,
Bahadurgarh Ph. 01276-243077 (O) Email:-
hspcbrobdh@gmail.com
E-mail: hspcb@hry.nic.in**

No. HSPCB/Consent/ : 313116124JHACTOA54180283

Dated:27/01/2024

To.

M/s :Bhagwan Bhatta Co
Village Barahi

Subject: Grant of consent to operate to M/s Bhagwan Bhatta Co.

Please refer to your application no. 54180283 received on dated 2023-12-20 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s Bhagwan Bhatta Co is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2024 - 31/03/2027
Industry Type	Brickfields (excluding fly ash brick manufacturing using lime process)
Category	ORANGE
Investment(In Lakh)	43.400002
Total Land Area(Sq. meter)	2240.0
Total Builtup Area(Sq. meter)	250.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	NA
2. Trade	NA
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1 . S T A C K ATTACHED TO HIGH DRAUGHT BRICK KILN WITH ZIG ZAG BRICK SETTING PATTERN	30.0 METERS

Emission parameters	
1. SPM	250 mg/m ³
2. NOX	mg/m ³
3. SOX	mg/m ³
Product Details	
1. Bricks	15000 Numbers/ day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. BIOMASS	4.0 TON/DAY
Raw Material Details	
SOIL	40 Metric Tonnes/Day
WATER	8 Kilo Liters/Day

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*

HARYANA STATE Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the

the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will abide by MoEF notification regarding fly ash notification regarding use of fly ash as per directions of Hon'ble Supreme Court/ High Court & ensure use of 25% of fly ash on weight to weight basis for manufacturing bricks as pre the latest direction issued by CPCB. 2. That if the unit will found using illegal fuel at any stage, CTO so granted will be revoked without giving any further notice beside taking action u/s 31 A of Air Act. 3. The unit will not excavate brick earth or ordinary clay more than 1.5 meters from adjoining ground. 4. The unit will strictly comply with the directions of Hon'ble Courts/ NGT/CPCB/EPCA/Board issued from time to time. 5. Unit will abide with the decision of appeal pending before Hon'ble apex court. Unit will comply with the direction/conditions of EPCA/CPCB/MoEF issued from time to time failing which CTO so granted will be revoked without giving any further notice. 6. Unit will provide adequate sampling hole, platform and ladder as directed by CPCB on the chimney/Stack of Brick kiln. 7. The unit will pave the adjoining area of the Brick Kiln with Bricks as per the Directions of CPCB for controlling the fine dust emission. 8. Unit will submit the record regarding use of fly ash being obtained from thermal power plant in order to ensure compliance directions issued by CPCB. 9. The unit will not start its operation in violation of the Hon'ble NGT orders and Unit will comply Hon'ble NGT directions pertaining to brick kilns in Utkarsh Pawar in OA 1016/2019. 10. That the unit will not use the illegal fuel such as waste rubber, plastic etc. 11. The unit will comply with the directions of Food & Civil Supply and consumer affair dated 28.07.2017. 12. The unit will strictly comply with the directions of CPCB issued vide letter no. 946 dated.14.11.17 for brick kilns. 13. The unit will comply with all the directions of commission for air quality management issued from time to time. 14. That the unit will comply with the CPCB direction vide No. IPC-V (SSI/Brick Klin/2017/12600-12612 dated 24.10.2017 regarding status of Stack Monitoring Facility like Port Hole and

platform as per CPCB guidelines and amount of ash used for bricks. 15. That the CTO so granted shall become in valid in case of violation of any of the above / any law of the land. 16. Brick kiln will only operate from 1st March to 30th June every year as per the directions of Hon'ble Supreme Court and NGT till further orders.

NAVEEN
GULIA

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Date: 2024.01.27 07:28:23 +05'30'

*Regional Officer, Bahadurgarh
Haryana State Pollution Control Board.*



Status report of Brick Kilns of Distt. Jhajjar sealed/Closed by Regional Office, Bahadurgarh.

Annexure-R3

Sr. No.	Name and address of Brick Kilns	Action taken by HSPCB
1.	Inder Singh Bhagwan Singh and Co. Vill- Bamnoli, Jhajjar.	The brick kiln was sealed in for using illegal fuel vide 1/161609/2023 dt. 02.05.2023.
2.	KP Bhatta Co, Vill-Bamnoli, Distt. Jhajjar.	The brick kiln was sealed in for using illegal fuel vide 1/161608/2023 dt. 02.05.2023
3.	Sandeep Bhatta Co. Vill-Kanonda, Distt. Jhayar	The brick kiln was sealed in for using illegal fuel vide HSPCB/BDR/2019/4213-4214 dt. 06.02.2020.
4.	Shri Ram Bricks Co. Vill-Badli, Distt. Jhajjar	The brick kiln was sealed in for using illegal fuel Endst. No.: HSPCB/BAH/2024/INS/44209104CONCO 001- 004 dated 06.08.2024
5.	Pooja Bricks & Tiles, Vill-Badli., Distt. Jhajjar.	The brick kiln was sealed in for using illegal fuel vide No. 1/118538/2022 dt. 11.06.2022
6.	Balbir Singh Bhatta Co. Vill-Bajitpur, Distt. Jhajjar	The brick kiln was sealed in for using illegal fuel vide No.1/118536/2022 dt.

		11.06.2022.
7.	UJALA BHATTA CO VILLAGE M P MAJRA, Distt. Jhajjar	The brick kiln was sealed in for using illegal fuel vide No. 1/118537/2022 dt. 11.06.2022.
8.	Shiv Bhatta Co, II, Vill-Siwana, Distt. Jhajjar.	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAN/2024/INS/74042633CONCO 001- 004 dated 15.10.2024
9.	Tara Bhatta Co. Vill-Siwana, Distt. Jhajjar	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAH/2024/INS/74042662CONCO001- 004 dated 15.10.2024
10	Hari Dass Bhatta Co, Village-Siwana, Distt. Jhayar	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAH/2024/INS/74042685CONCO001- 004 dated 15.10.2024
11	Karambir Bhatta Company, Village-Siwana, Distt. Jhajjar	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAH/2024/INS/74042633CONCO001-004 dated 15.10.2024
12	MIs Dev Bhatta Co. Vill- Sekhupur Jat, Distt. Jhayar.	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAH/2024/INS/87294318CONCO 001-004 dated 06.03.2025

13	M/S Gulia Bhatta Co. Village Kablana, Distt. Jhajjar.	The brick kiln was sealed in for using illegal fuel vide Endst. No.: HSPCB/BAH/2024/INS/87294179CONCO001-004 dated 12.03.2025.
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HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH,

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

Type your text

No. HSPCB/BDR/2023-24/3281-3282

Dated: 20/02/2024

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn: Sh. Nirmal Kumar, SEE, (H.Q.)

Subject:- Compliance of the closure orders of M/s Unnamed Plastic Waste Washing unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal ---etc, Village-Bannoli, Bahadurgarh, Jhajjar, Distt. Jhajjar.

Ref:- Closure order No. HSPCB/BAH/2024/INS/58562717CONCO001-005 dated 12.02.2024.

In compliance to the closure order issued by the Board vide letter under reference, the above said unit has dismantled their plant and machinery from the site and letter has also been issued to the Executive Engineer, UHBVN, Bahadurgarh to disconnect the electricity supply of the unit

Submitted for information and further necessary action, please.

DA/As above


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2023-24/

Dated:

A copy of the above is forwarded to the Deputy Commissioner, Jhajjar for information, please.


Regional Officer
Bahadurgarh Region



Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-hspcbho@gmail.com

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, M/s Unnamed Plastic waste Washing Unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal, Village- Bamnoli, Bahadurgarh, Distt. Jhajjar has established and operating a Reprocessing of waste plastic including PVC at Village- Bamnoli, Bahadurgarh, Distt. Jhajjar which is polluting in nature;

Whereas, a complaint against above said unit was received for causing Water , pollution from Sh. NGT Matter OA No. 736 vide letter dated 12-Feb-2024

Whereas, the above said unit was visited by the field officer of the Board on 05-Jan-2024 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 :-

- 1.The unit was found operational without valid Consent to operate from the Board.
2. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips.
3. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain(by pass).
4. The AR exceeding the prescribed norms.

Whereas, the sample(s) of effluent , was collected by the field officer of the Board during the inspection of the above said unit on 05-Jan-2024 and as per analysis reports of the said samples, the following parameters were found exceeding the prescribed limits as per detail given below:

Pollutants	AR No.	AR Date	Parameters	Results	Limits
effluent					
effluent	1702	15.01.2024	TSS, BOD, COD	Fail	

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Bahadurgarh vide his letter dated 16/01/2024 The reply submitted by the unit vide letter dated 29-Jan-2024 was not find satisfactory as per detail given below:

- 1.The unit was found operational without valid Consent to operate from the Board.
2. The unit was not found installed with Effluent Treatment Plant (ETP) to treat the trade effluent generated from washing of plastic chips.

3. The unit was found discharging untreated trade effluent generated from washing of plastic chips directly into nearby drain (by pass).
4. The AR exceeding the prescribed norms.

Whereas, Regional Officer, Bahadurgarh vide his recommendation letter number HSPCB/BAH/2024/RO/INS/58562717CONCR001 dated 06-Feb-2024 has recommended for taking closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 , which has been examined and it has been found that the unit has violated the provisions of Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, it is hereby ordered to close down the operation of the above said unit, M/s M/s Unnamed Plastic waste Washing Unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal Village- Bamnoli, Bahadurgarh, Distt. Jhajjar by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

**Dated Panchkula, the
08-Feb-2024**

HARYANA STATE

**P Raghavendra RAO
Chairman**

**Endst. No.:HSPCB/BAH/2024/INS/58562717CONCO001-
005**

Dated:12-Feb-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, JHAJJAR
2. Executive Engineer, DHBVNL Operation Division, JHAJJAR. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Bahadurgarh. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. M/s Unnamed Plastic waste Washing Unit by Sh. Saddam and Sh. Ameen on the land of Sh. Omvir S/o Sh. Ramphal and Sh. Karambir S/o Sh. Ramphal Village- Bamnoli, Bahadurgarh, Distt. Jhajjar

5. Executive Engineer, PHED Division, JHAJJAR. He is directed to disconnect the water supply of the above said project of the unit immediately and submit compliance report within 03 days positively.

NIRMA
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KUMAR
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by NIRMAL
KUMAR
Date:
2024.02.12
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Nirmal Kumar, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

